

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank

v.

Patna Highways Projects Ltd.

.... Applicant / petitioner

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Kunal Chhabra, Adv.

ORDER

Learned counsel for the applicant seeks further time to serve notice issued on 10.07.2019, stating that the same could not be served on respondent. Let notice be served on the corporate debtor and service affidavit be filed within a week thereafter.

List on 22.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

30.07.2019
Aarti Makker

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)